

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 779/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017

NAME OF THE PARTIES: Nimisha Shashikant Mehta
V/s.
Maharaja Dyeing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

C.P. No. 779/I&BC/NCLT/MB/MAH/2017

Not on Board. A Mention has been made.

1. The Learned Representative of the Petitioner is present.
2. Registry is directed to put up with the Record on **1st November 2017**.
3. The Learned Counsel is directed to Show Cause why the para Nos. 7 and 8 in the Letter addressed to the IRP is written and what was the basis of writing those paras.
4. If need be, whether can be treated as Contempt of the Court Order.
5. The Learned Counsel shall also revert back the outcome of today's proceedings to the Hon'ble High Court.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
27.09.2017

Sd/-

M.K. Shrawat
Member (Judicial)